CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No:621/94	
Transfar Application No:	
	DATE OF DECISION: 3.2.95
Mustaq Farooq Ahmed	Petitioner
Shri P.V. Daware	Advocate for the Petitioners
Versus	
Chief General Manager, Maharashtra Telecom Circ Bombay and others.	cle Respondent
Shri S.S. Karkera for Shri P.M.Pradhan,	Advocate for the Resourcent's
CORAM :	·
The Hon'bie Shri B.S. Head	e, Member (J)

The Hon'ble Shri

2. Whether it needs to be circulated to other Benches of > the Tribunal?

M.R. Kolhatkar, Member (A)

(B.S. Hegde) Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No. 621/94

Mustaq Farooq Ahmed

... Applicant

V/s.

Chief General Manager Maharashtra Telecom Circle Bombay

General Manager, Telecom Marathawada area Bhagya Laxmi Building, Somesh Colony, Nanded.

Telecom District Engineer Anvikar Building, Aurangabad.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)
Hon ble Shri M.R.Kolhatkar, Member (A)

Appearance

Shri P.V. Daware, counsel for the applicant.

Shri S.S.Karkera for Shri P.M.Pradhan, counsel for the respondents.

ORAL JUDGEMENT

0 "

Dated: 6.2.95

Per Shri B.S. Hegde, Member (J) ↓

Heard counsel for the parties.

O.A. is admitted.

The applicant in this O.A. is seeking
One Time Bound Promotion with effect from 5.8.91,
whereas the respondents have issued chargesheet
on 15.12.90 and punishment was imposed on the applicant
on 3.7.92 which was completed after one year i.e.
in 1993.

The respondents have taken a plea that it is open to the applicant to approach the appellate authority if he is aggreived by the order. In view of the pending disciplinary proceedings, the question of promotion to the applicant in so far as 1991 is

concerned does not arise. After the completion of the punishment the applicant should have approached the appellate authority to release the promotion.

In the circumstance, we hereby direct the respondents to consider applicant's case on receipt of his representation. The respondents are directed to dispose of the representation as per rule. In the light of the above the O.A. is disposed of.

(M.R.Kolhatkar)
Member (A)

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(B.S. Hegde)
Member (J)

<u>NS</u>

THE RESERVE